

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2141/93 (PB) (T)New Delhi: this the 24<sup>th</sup> day of August, 1993

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

S.C. Sharma,

S/o Shri B.D.Sharma,  
Sub-Regional Employment Officer,  
Coaching-cum-Guidance Centre for  
SC/ST, Rehabari,  
Guwahati

.....Applicant.

(By Advocate: Shri R.L.Dhawan)

Versus

Union of India through

Under Secretary to

GOI,  
Directorate General of Employment &  
Training,  
Ministry of Labour,  
New Delhi.2. Director of Employment Exchanges,  
Directorate General of Employment &  
Training,  
Ministry of Labour,  
Shram Shakti Bhawan,  
Rafi Marg,  
New Delhi.-001.3. Sub-Regional Employment Officer,  
Coaching-cum-Guidance Centre for  
SC/ST, Rehabari,Old ITI,  
Guwahati -781 008

..... Respondents

(By Advocate: Shri P.H.Ram Chandani )

ORDERHON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Heard.

2. The UPSC was a proper and necessary party  
in this case, but applicant made no effort to  
impeach them even after Respondents had filed  
their reply to the OA.

3. The OA therefore suffers from non-joinder

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of proper and necessary parties and is therefore dismissed. No costs.

*Lakshmi Smethes*

( MRS. LAKSHMI SWAMINATHAN )  
MEMBER(J)

*Anjolige*  
( S. R. ADIGE )  
VICE CHAIRMAN(A).

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